Advertisement under Regulation 18(7) in terms of SEBI SAST (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 for the attention of Public Shareholders of

TUMUS ELECTRIC CORPORATION LIMITED

Registered Office: Rani Baug, Chorhata Rewa, Dist. Rewa, Madhya Pradesh - 486001
E-mail ID.: compliance.tumus@gmail.com Telefax No. 07662 - 320969

This Advertisement is being issued by Aryaman Financial Services Limited ("Manager to the Offer"), on behalf of Mr. Uttam Bagri ("Acquirer") pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations 2011 in respect of the Open Offer for the acquisition of 1,37,800 Equity Shares of the face value of ₹ 10/- each, representing 26% of Subscribed Equity Share Capital and 26.91% of Voting Equity Share Capital of the Tumus Electric Corporation Limited ("Target Company"). The Detailed Public Statement ("DPS") with respect to the Open Offer was published on Wednesday, January 09, 2013 in The Financial Express (English – All Editions), Jansatta (Hindi – All Editions), Dainik Kirti Kranti (Hindi – Rewa, Madhya Pradesh Edition) and Navshakti (Marathi – Mumbai Edition).

1. **Offer Price:** The Price being offered under this Open Offer is ₹ 15/- (Rupees Fifteen Only). The Open Offer Price will be paid in Cash in accordance with the Regulation 9(1)(a) of the SEBI (SAST) Regulation, 2011 and subject to terms and conditions mentioned in PA, the DPS, and Letter of Offer. There has been no revision in the Open Offer Price.
2. The Committee of Directors ("DC") of the Board of Directors of the Target Company recommends that the Price of the Offer is fair and reasonable considering the facts that the book value of the shares is less than the Offer Price and its provides exit option to the existing shareholders, since the shares of the Target Company are suspended from both the Stock Exchanges and there is very little options for exit. The recommendation of the DC was published in the above mentioned newspapers on March 06, 2013.
3. This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011.
4. The Letter of Offer has been dispatched to the Shareholders on March 04, 2013, who hold shares of the Target Company as on February 25, 2013 (Identified Date).
5. Please note that the Letter of Offer along with the Form of Acceptance-cum- Acknowledgement is also available on the website of the Securities and Exchange Board of India ("SEBI") at http://www.sebi.gov.in/ and Shareholders can also apply by downloading such forms from SEBI's website.
6. Further, in case of non-receipt / non availability of the Form of Acceptance-cum Acknowledgement, Shareholders, or owners of Shares who have sent Shares to the Target Company for transfer, may send their consent to the Registrar to the Open Offer on plain paper, stating the name and addresses together with the information requested below so as to reach the Registrar to the Open Offer, on or before close of business hours on the date of Closure of the Tendering Period i.e. March 22, 2013.
   (a) **Physical Shareholders -** The shareholders of the Target Company who hold the Equity Shares and wish to tender their Equity Shares will be required to send the duly completed Form of Acceptance, original Share Certificate(s) and Blank Transfer deed(s) duly signed and witnessed, in accordance with the instructions specified in the Letter of Offer, to the Registrar to the Offer either by hand delivery on weekdays or by Registered Post, at their sole risk, so as to reach to the Registrar to the Offer, on or before the Date of Closure of the Offer i.e. March 22, 2013, in accordance with the instructions to be specified in the Letter of Offer and in the Form of Acceptance.
   (b) **Dematerialized Shareholders** – All the Equity Shares of the Target Company are in physical form only & the Target Company doesn't have demat connectivity for its shares.
7. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on January 15, 2013. SEBI vide its letter bearing reference number CFD/DCR/OW/4545/2013, dated February 21, 2013 issued its comments on the Draft Letter of Offer in terms of Regulation 16(4) of SEBI (SAST) Regulations, 2011. These comments have been incorporated in the Letter of Offer.
8. The material changes from the date of PA are as follows:
   In compliance with the Regulation 24(1) read with Regulation 17 of the SEBI (SAST) Regulations, 2011, Mr. Manish Mourya, the representative Director of the Acquirer, was appointed as additional Director & Mrs. Darshana Jain has resigned from the Board of the Target Company w.e.f February 27, 2013. Further, the Acquirer has also transferred the Equity Shares forming part of the Share Purchase Agreement dated January 02, 2013 in his name on February 27, 2013 in compliance with Regulation 22(2) read with Regulation 17 of the SEBI (SAST) Regulations, 2011.
9. As on the date of this advertisement, there are no other statutory approvals required to acquire the Equity Shares tendered pursuant to this Open Offer. If any other statutory approvals are required or become applicable, the Open Offer would be subject to the receipt of such other statutory approvals also. The Acquirer will not proceed with the Open Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations, 2011. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.
10. Schedule of activities:

Nature of Activity	Original	Revised
Public Announcement	Wednesday, January 02, 2013	Wednesday, January 02, 2013
Publication of Detailed Public Statement	Wednesday, January 09, 2013	Wednesday, January 09, 2013
Last Date for a Competitive Bid	Thursday, January 31, 2013	Thursday, January 31, 2013
Receipt of Comments from SEBI on Draft Letter of Offer	Thursday, February 07, 2013	Thursday, February 21, 2013
Identified Date*	Friday, February 08, 2013	Monday, February 25, 2013
Last Date by which Letter of Offer be posted to the Shareholder	Monday, February 18, 2013	Monday, March 04, 2013
Last Day of Revision of Offer Price / Share	Monday, February 18, 2013	Tuesday, March 05, 2013
Comments on the Offer by a Committee of Independent Directors constituted by the BoDs of the Target Company	Wednesday, February 20, 2013	Wednesday, March 06, 2013
Issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other approvals in newspapers	Friday, February 22, 2013	Friday, March 08, 2013
Date of Opening of the Offer	Monday, February 25, 2013	Monday, March 11, 2013
Date of Closing of the Offer	Friday, March 08, 2013	Friday, March 22, 2013
Last Date of communicating the rejection / acceptance and payment of consideration for the acquired share	Friday, March 22, 2013	Tuesday, April 09, 2013

** Identified Date is only for the purpose of determining the names of the Shareholders as on such date to whom the Letter of Offer would be sent.*

Capitalized terms used in this advertisement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LoF.

ISSUED BY THE MANAGER TO THE OPEN OFFER ON BEHALF OF THE ACQUIRER

ARYAMAN FINANCIAL SERVICES LTD
Aryaman Financial Services Limited
60, Khatau Building, Alkesh Dinesh Modi Marg, Opp. P J Towers (BSE building),
Fort, Mumbai – 400 001.
Tel: 022 – 2261 8264 / 2261 8635; Fax: 022 – 2263 0434
Email: info@afsl.co.in; Website: www.afsl.co.in
Contact Person: **Mr. Deepak Biyani / Mr. Krish Sanghvi**

Place: Mumbai

Date: March 07, 2013.

120mm (W) x 260 mm (H)